

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
Original Application No. 194 OF 2005

Jabalpur, this the 3rd day of March, 2005

Hon'ble Mr. Madan Mohan, Judicial Member

Smt. Phoolmati Bai
Bihari Singh Gond, Village Umarjan
Post-Kundam, Distt. Jabalpur.

Applicant

(By Advocate – Shri H.R. Bharti)

V E R S U S

1. -Union of India, through its
Secretary, Defence Ministry,
New Delhi.
2. The General Manager,
Gun Carriage Factory,
Jabalpur(M.P.)

Respondents.

O R D E R

By Madan Mohan, Judicial Member -

By filing the Original Application, the applicant has sought the following main reliefs :-

“(I) may kindly be give direction to respondents for provide pension alongwith settlement dues to the applicant for the ends of justice.

(II) may kindly be give direction for decide the representation of the applicant which will be much appropriate justice in favour of the applicant.”

2. The brief facts of the case are that the husband of the applicant, Bihari Singh Gond was an employee as a Labourer under the respondents and due to sickness he died on 14.9.2003 during his service period leaving behind



his widow i.e. the applicant. Annexure A-1, A-2 and A-3, wherein it has been clearly mentioned that the applicant is a widow of deceased Government servant and she is presently facing severe financial hardship. After the death of the Government servant the applicant has moved representations dated 26.10.2004(Annexure A-4) and 17.11.2004(Annexure A-5) for providing family pension and retiral dues. So far as the respondents have not taken any decision on the aforesaid representations of the applicant. Hence, this OA.

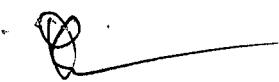
3. Heard the learned counsel for the applicant

4. The learned counsel for the applicant states that the applicant shall be satisfied if the respondents be directed to consider and decide the aforesaid representations dated 26.10.2004 (Annexure A-4) and 17.11.2004(Annexure A-5) of the applicant by passing a detailed and reasoned order.

5. In the facts and circumstances of the case , I deem it appropriate to dispose of this OA by directing the respondents to consider the aforesaid representations of the applicant and take a decision within 3 months from the date of receipt of a copy of this order by passing a detailed, speaking and reasoned order. I do so accordingly.

6. The applicant is directed to submit a copy of this order along with the copy of this OA to the respondents immediately.

7. In the result, the OA is disposed of with the aforesaid directions at the admission stage itself.


(Madan Mohan)
Judicial Member

प्रकाशन सं. अ/वटा..... जललक्ष्म. दि.....
कलिकारिता तातो दिनांक.....
(1) राज्य विधायक सभा कार्यालय, जललक्ष्म
(2) राज्य विधायक सभा कार्यालय
(3) राज्य विधायक सभा कार्यालय
(4) राज्य विधायक सभा कार्यालय
सूचना एवं अवश्यक सामग्री का
कार्यालय रजिस्ट्रर

Shri H.R. Bhowali H.C.J.Bn

Issued
On 9.3.05
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